

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The information is not available. No separate statistics are received by the Director, Labour Bureau in respect of coal workers. A statement showing the available information in respect of workers in mines as a whole for the year 1952 which is the latest available is however laid on the Table. [See Appendix IV, annexure No. 21.]

(c) Under section 22 of the Workmen's Compensation Act, 1923, all disputed cases of compensation are settled by the Workmen's Compensation Commissioners appointed by the State Governments, who are responsible for the administration of the Act.

मुहम्मदी तहसील में तारघर

२९४. श्री जी० एल० चौधरी : क्या संचार

मंत्री यह बताने की कृपा करंगे कि :

(क) क्या लखीमपुर-खेरी जिले की मुहम्मदी तहसील में तारघर खोलने की स्वीकृति दी गई है ;

(ख) यदि हां, तो यह स्वीकृति किस तिथि को दी गई थी, और

(ग) यह तारघर किस तिथि से चालू होने की आशा है ?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) and (b). Administrative approval was accorded by the Postmaster-General on 24th December, 1952.

(c) By 31st December, 1954.